NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. IA 2655/2024 in C.P.(IB)-5 (MB)/2024

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2024

NAME OF THE PARTIES:- **Authum Investment & Infrastructure Limited**
IN THE MATTER OF
JM Financial Asset Reconstruction company Limited
V/s
Maxwealth Properties Private Limited

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 2655 of 2024:- Counsel, Mitali Bhatt a/w Adv Ayush Rajani appeared for the Applicant/Financial Creditor. This Application is filed by the Applicant seeking substitution of the name of the Applicant/Financial Creditor since the debt in question has been assigned to the Applicant/Financial Creditor i.e. Authum Investment & Infrastructure Limited vide assignment agreement dated 20.04.2024, a copy of which has been attached with the present Application. In the light of the fact that the debt in question has been assigned in favour of the Authum Investment & Infrastructure Limited, this bench allows the substitution of the name of Authum Investment & Infrastructure Limited in place of JM Financial Asset Reconstruction Company Limited as the Financial Creditor. Let the amended cause title of the present Company Petition be served at least two days before the next date of hearing. Accordingly, **IA 2655 of 2024** is **allowed** and **disposed of** in the aforesaid terms.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT